

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
IB-28/ND/2024

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd.

...PETITIONER

Vs

M/s. Yuva Management Consultants Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

**:Mr. Krishnendu Datta, Sr. Adv.,
Mr. Arijit Mazumdar, Adv., Mr.
Shambo Nandy, Adv., Ms.
Akanksha Kaushik, Adv., Ms.
Anoushka Dey, Adv.**

For the Respondent/Corporate Debtor

**:Adv. Parminder Singh, Adv.
Geetika Sharma, Adv. Harsh
Mittal**

ORDER

Ld. Sr. Counsel on behalf of the Financial Creditor is present. Ld. Counsel Mr. Harsh Mittal appears on behalf of the Corporate Debtor and submitted that he has been engaged recently and therefore sought adjournment. Two weeks granted to file the reply. List the matter on **01.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)